

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
ZAPAK MOBILE GAMES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Zapak Mobile Games Private Limited
2.	Date of incorporation of corporate debtor	27-06-2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U74140MH2006PTC162872
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 502, Plot No. 91/94 Prabhat Colony, Santacruz (East), Mumbai City, Mumbai, Maharashtra, India, 400055.
6.	Insolvency commencement date in respect of corporate debtor	14-07-2025
7.	Estimated date of closure of insolvency resolution process	10-01-2026 (180 days from the order dated 14-07-2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NPV Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited) – Through its Director –Mr. Mohit Bipinchandra Adatiya IBBI Reg. No.: IBBI/IPE-0040/IPA-2/2022-23/50021
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: H-35, 1st Floor Jangpura Extension, Jungpura, South Delhi, New Delhi – 110014. Email Id – ipe@npvca.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 10th Floor, 1003, Zion Z1, Near Avalon Hotel, Sindhu Bhavan Road, Thaltej, Ahmedabad – 380054 Process Email Id: cirp.zapakmobilegames@gmail.com
11.	Last date for submission of claims	28-07-2025 (14 days from the receipt of the order dated 14-07-2025)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in cirp.zapakmobilegames@gmail.com (b) <u>Not Applicable</u>

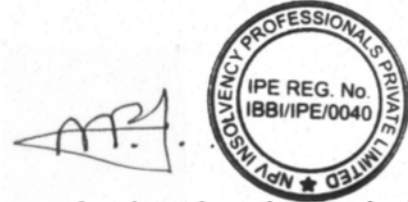
Notice is hereby given that the National Company Law Tribunal, Mumbai Bench Court- VI has ordered the commencement of a corporate insolvency resolution process of the Zapak Mobile Games Private Limited on 14-07-2025.

The creditors of Zapak Mobile Games Private Limited, are hereby called upon to submit their claims with proof on or before **28-07-2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. - NA

Submission of false or misleading proofs of claim shall attract penalties.



**IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)**

**Through its Director – Mr. Mohit Bipinchandra Adatiya
Appointed as Interim Resolution Professional**

In the Matter of Zapak Mobile Games Private Limited

IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021

Validity of AFA: December 31, 2025

Date: July 16, 2025

Place: Ahmedabad

Email for Correspondence - cirp.zapakmobilegames@gmail.com

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ZAPAK MOBILE GAMES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Zapak Mobile Games Private Limited
2. Date of incorporation of corporate debtor	27-06-2006
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74140WH2006PTC162872
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 502, Plot No. 91/94 Prabhat Colony, Santacruz (East), Mumbai City, Mumbai, Maharashtra, India, 400055.
6. Insolvency commencement date in respect of corporate debtor	14-07-2025
7. Estimated date of closure of insolvency resolution process	30-01-2026 (180 days from the order dated 14-07-2025)
8. Name and registration number of the insolvency professional acting as interim resolution professional	NPV Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited) - Through its Director - Mr. Mohit Bipinchandra Adatiya IBI Reg. No.: IBI/PE-0040/IPA-2/2022-23/50021
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: H.35, 1st Floor, Jangpura Extension, Jungpura, South Delhi, New Delhi - 110014. Email Id - ip@npvca.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 10th Floor, 1003, Zion 21, Near Avalon Hotel, Sindhu Bhawan Road, Thaltej, Ahmedabad - 380054. Process Email Id: cirp.zapakmobilegames@gmail.com
11. Last date for submission of claims	28-07-2025 (14 days from the receipt of the order dated 14-07-2025)
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of insolvency professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in cirp.zapakmobilegames@gmail.com

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench Court-VI has ordered the commencement of a corporate insolvency resolution process of the Zapak Mobile Games Private Limited on 14-07-2025.

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The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA - NA.

Submission of false or misleading proofs of claim shall attract penalties.

IPR - NPV Insolvency Professionals Private Limited (Formerly Known as Mantrah Insolvency Professionals Private Limited) Through its Director - Mr. Mohit Bipinchandra Adatiya
Appointed as Interim Resolution Professional in the Matter of Zapak Mobile Games Private Limited
IBBI Reg. No.: IBI/PE-0040/IPA-2/2022-23/50021
Validity of AFA: December 31, 2025
Date: July 16, 2025
Place: Ahmedabad Email for Correspondence - cirp.zapakmobilegames@gmail.com

ARROW GREENTECH LIMITED

Regd. Office: 1/F, Laxmi Industrial Estate, New Link Road, Andheri (W), Mumbai 400 053
TEL: 022 4974 3758, Email: contact@arrowgreentech.com, CIN: L21010MH1992PLC069281

Notice

Transfer of Equity Shares of the Company to the demat account of the Investor Education and Protection Fund (IEPF) Authority

Shareholders are hereby informed that pursuant to the provisions of Section 124 (6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the Rules), as amended from time to time, the Company is mandated to transfer all the shares in respect of which dividend has remained unclaimed and consequently unpaid for seven consecutive years or more, to the Investor Education and Protection Fund (IEPF).

As per the said Rules, the Dividend declared for the financial year 2017-18, which remained unclaimed for a period of seven years along with corresponding shares are due to be credited in favour of IEPF Authority on October 21, 2025. The Company has communicated individually to the concerned shareholders residing in India whose shares are liable to be transferred to the Demat account of IEPF Authority. The Company has also uploaded on its website www.arrowgreentech.com, details of the shareholders whose shares are liable to be transferred in favour of IEPF Authority.

The concerned shareholders are hereby requested to claim the dividend declared for the financial year 2017-18 on or before October 21, 2025, in order to avoid their dividend amount / shares being transferred in favour of IEPF Authority.

Further the shareholders may please note that no claim shall lie against the Company in respect of the shares and dividends thereof, credited to the account of IEPF Authority. On transfer of the dividend and the shares to IEPF Authority, the shareholders may claim the same by making an application to IEPF Authority in the prescribed forms, as per the procedures cited in the said Rules.

In case the shareholders have any queries on the above matter, they may contact the Company's Registrar & Share Transfer Agents, Link Intime (India) Private Limited, Unit: Arrow Greentech Limited, 1/F, Laxmi Industrial Estate, New Link Road, Andheri (West) Mumbai - 400 053, Tel. no. 022-4974 3758 / 022 4074 9000, E-mail: poonam@arrowgreentech.com

For Arrow Greentech Limited
Sd/-
Poonam
Company Secretary

Place: Mumbai
Date: 15.07.2025

केनरा बैंक Canara Bank

ARM BRANCH MUMBAI: Canara Bank Building, 4th Floor, Adi Marban Path, Ballard Estate, Mumbai - 400 001 Email: cb2360@canarabank.com T: 022 - 22065425/30, WEB: www.canarabank.com

POSSESSION NOTICE

For Immovable Property [Appendix IV] [Rule - 8(1)]

Whereas, The undersigned being the Authorised Officer of Canara Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under Sub-Section 13(12) read with Rule 3 of the Security Interest (Enforcement), Rule, 2002, issued a Demand Notice dated 09.02.2024 and calling upon the borrower/Mortgagor/Guarantor Mr. Sarfaraz Ahmad Ansari to repay the amount mentioned in the notice being Rs. 25,48,953.16 (Rupees Twenty Five Lakhs Forty Eight Thousand Nine Hundred Fifty Three and Paise Sixteen Only) within 60 days from the date of receipt of said notice. The Borrower/Mortgagor/ Guarantor having failed to repay the amount, notice is hereby given to the borrower/mortgagor/guarantor and the public in general that the undersigned has taken Physical Possession of the property described herein below, in exercise of powers conferred on him under section 13 (4) of the said Act read with Rule 8 & 9 of the said rules, 2002 on this 10th day of July in the year 2025.

The Borrower/Mortgagor/Guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank, Asset Recovery Management Branch for an amount of Rs. 25,48,953.16 (Rupees Twenty Five Lakhs Forty Eight Thousand Nine Hundred Fifty Three and Paise Sixteen Only) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section (13) of the act, in respect of the time available, to redeem the Secured Assets.

DESCRIPTION OF IMMOVABLE PROPERTY

Flat No. 404, 4th Floor, Building No. 7B, Shubh Vastu, Near Good Max Hotel, Village Khativali, Vasind west, Shahapur, Dist - Thane - 421604.

Date: 10.07.2025
Place: Vasind West

Sd/-
Authorised Officer
Canara Bank

PUBLIC NOTICE

[Under the provisions of Section 102 of the Insolvency and Bankruptcy Code, 2016 and as per the Directions of the Hon'ble National Company Law Tribunal, Division Bench - I, Mumbai]

FOR THE ATTENTION OF THE CREDITORS OF MR. VIKAS PURUSHOTAMJI SARAF PERSONAL GUARANTOR TO M/S SATGURU POLYFILMS PRIVATE LIMITED (CIN U17309MH2018PTC305814)

RELEVANT PARTICULARS	
1. Name of Personal Guarantor	Mr. Vikas Purushotamji Saraf
2. Address of Personal Guarantor	5C/2A, 5th Floor, Gundecha Onclava, Sakinaka Kherani Road, Mumbai - 400072
3. Details of Order of Adjudicating Authority	National Company Law Tribunal, Division Bench - I, Mumbai order no. C.P.(IB) No. 107/MB/2024
4. Date of commencement of Insolvency Resolution Process	01.07.2025 (Mentioned on 03.07.2025 for rectification & Order uploaded on 09.07.2025)
5. Name and Registration Number of the Insolvency Professional acting as Resolution Professional	Mr. Dhiren S Shah IBB/PA-001/IP-PO0220 /2017-18/10419
6. Address and Email of the Resolution Professional, as registered with the Board	702, Matushree Apartment, Near Naitraj Studio, Sir M. V. Road, Andheri - East, Mumbai - 400069. ds@cssshah.in
7. Address and E-mail to be used for correspondence with the Resolution Professional	702, Matushree Apartment, Near Naitraj Studio, Sir M. V. Road, Andheri - East, Mumbai - 400069. pgvikas1@gmail.com
8. Last date for submission of Claims	06.08.2025
9. Relevant Forms	Link: https://www.ibbi.gov.in/uploads/downloads/IRP_Reg_Form_B.docx

Notice is hereby given that the National Company Law Tribunal, Division Bench-I, Mumbai has ordered the commencement of insolvency resolution process of Mr. Vikas Purushotamji Saraf Personal Guarantor to M/s Satguru Polyfilms Private Limited on 01.07.2025 (Mentioned on 03.07.2025 for rectification & Date of upload of order 09.07.2025), u/s 100 of the Insolvency and Bankruptcy Code, 2016. The creditors of Mr. Vikas Purushotamji Saraf, Personal Guarantor to M/s Satguru Polyfilms Private Limited, are hereby called upon to submit their claims with proof on or before 06.08.2025, to the Resolution Professional through electronic means or registered post or speed post or courier.

Note: Submission of false or misleading proof of claim shall attract penalties.

Date: 15.07.2025
Place: Mumbai

Dhiren S Shah
Resolution Professional
In the matter of Insolvency Resolution Process of Mr. Vikas Purushotamji Saraf Personal Guarantor to M/s Satguru Polyfilms Private Limited IBB/PA-001/IP-PO0220 /2017-18/10419
Authorization for Assignment (AFA) valid up-to: 30th June 2026

TEJAS NETWORKS LIMITED

Registered Office: J.P. Software Park, Plot No. 25, Sy. No. 13, 14, 17 and 18, Konnapana Agrahara Village, Begur Hobli, Bengaluru 560 100, Karnataka, India.
Corporate Identity Number: L72900KA2000PLC026980
Tel: +91 80 4179 4600; Fax: +91 80 2852 0201
E-mail: corporate@tejasnetworks.com; Website: www.tejasnetworks.com

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

The Board of Directors of the Company, at the Meeting held on July 14, 2025 approved the Unaudited Financial Results of the Company for the quarter ended June 30, 2025. The results, along with the Limited Review Report, have been uploaded on the Company's website at <https://www.tejasnetworks.com/quarterly-financial-results/> and can be accessed by scanning the QR code.

Place: Bengaluru
Date: July 14, 2025

Note: The above intimation is in accordance with Regulation 33 read with Regulation 47(1) of the SEBI (Listing obligations and Disclosure Requirements) Regulations, 2015.

TEJAS NETWORKS LIMITED

Registered Office: J.P. Software Park, Plot No. 25, Sy. No. 13, 14, 17 and 18, Konnapana Agrahara Village, Begur Hobli, Bengaluru 560 100, Karnataka, India.
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Place: Bengaluru
Date: July 14, 2025

Note: The above intimation is in accordance with Regulation 33 read with Regulation 47(1) of the SEBI (Listing obligations and Disclosure Requirements) Regulations, 2015.

STRESSED ASSETS MANAGEMENT BRANCH, Circle Office Building, 8th Floor, 'B' Wing, C-14, G-Block Bandra-Kurla Complex, Bandra East, Mumbai - 400 051

Tel +91 22-2269 238762/8744/8771, Email: cb15550@canarabank.com

SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the Symbolic Possession of which has been taken by the Authorized Officer of Canara Bank, will be sold on "As is where is", and "As is what is" basis on 29.07.2025 for recovery of US Dollar 4,529,235.76 (US Dollar Four Million Five Hundred Twenty Nine Thousand Two Hundred Thirty Five and Seventy Six Cent Only) equivalent to Rs. 38,41,13,161.72 (Rupees, Thirty Eight Crores Forty One Lacs Thirteen Thousand One Hundred Sixty One and Paise Seventy Two Only @ exchange rate 1 USD = INR 84.8075) and further interest and other charges from 09.07.2020 onwards, due to the SAM Branch of Canara Bank from M/s. Ethos Ventures (Borrower), Mr. Nagarjun Godalmudi Vasudeo Rao (Guarantor) and M/s Jubilant Overseas Limited (Guarantor) and M/s Gold Value homes Pvt Ltd (Mortgagor & Guarantor).

Sr. No	Description of the Property	Reserve Price	Earnest Money Deposit
1.	Land adm 44350 sq. mt. situated at Gat No. 643 and 647, Village Khandpoli, Taluka Sudhagad, Dist - Raigad in the name of M/s. Gold Value Homes Pvt. Ltd. (Property is not Demarcated)	Rs. 5,54,00,000/-	Rs. 55,40,000/-

The Earnest Money Deposit shall be deposited on or before 28.07.2025 upto 5 p.m. There is no encumbrance to the knowledge of the Bank. EMD amount of 10% of the Reserve Price is to be deposited by way of Demand Draft in favour of Authorized Officer, Canara Bank SAM Branch Mumbai or deposited in E-Wallet of M/s. PSB Alliance Private Limited (BAANKNET) portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan on or before 28.07.2025 upto 5.00 pm and other documents to be submitted to service provider on or before 28.07.2025 upto 5.00 pm.

Date of inspection of property: 25.07.2025 with prior appointment with Authorized Officer (Between 10:00 am to 02:00 pm)

ANY PERSON WHO BRINGS SUCCESSFUL BIDDER SHALL BE ENTITLED TO 1% OF SALE VALUE OF THE PROPERTY OR CONTRACTUAL LIABILITY WHICHEVER IS LESS WITH MINIMUM OF Rs. 10,000/- UPTO MAXIMUM OF Rs 3,00,000/- (INCLUDING GST)

For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Mr. Kishore Mane, Authorised Officer, Canara Bank, SAM Branch, Mumbai (M-8097590940) or Mr. Rupesh Pillewanj Mob. No. 9380160126/E-mail id : cb15550@canarabank.com during office hours on any working day or the service provide M/s PSB Alliance (BAANKNET), Unit-1, 3rd Floor, VIOS Commercial Tower, Near Wadala Truck Terminal, Wadala East, Mumbai-400 037, Help desk no (8291220220), (support.BAANKNET@psballiance.com), Website - <https://baanknet.com>.

Date: 14.07.2025
Place: Mumbai

Sd/-
Authorised Officer
Canara Bank, SAM Branch

पंजाब नेशनल बैंक Punjab National Bank

STRESSED ASSET MANAGEMENT DIVISION (SAM), HEAD OFFICE PLOT NO.4, SECTOR-10, DWARKA, NEW DELHI-110075

24.06.2025

ORDER OF THE COMMITTEE-1 FOR IDENTIFICATION OF WILFUL DEFAULTERS PASSED IN PROCEEDINGS CONDUCTED AT HEAD OFFICE ON 19.06.2025.

M/s Jagat Agro Commodities Pvt. Ltd. (Rs. 60.25 Crore)
SAMB: Delhi
Date of NPA: 25.12.2016

In terms of RBI Master Directions RBI/DoR/2024-25/122 DoR.FIN.REC.No.31/20.16.003/2024-25, 30 July 2024, a meeting of the Committee for Identification of Wilful Defaulters of the Bank was held on 03.04.2025. The Identification Committee concluded that events of wilful default in the Borrower's account(s) had occurred and gave its approval for issuance of Show Cause Notice for identifying the following person(s) as wilful defaulters:

- M/s Jagat Agro Commodities Pvt. Ltd. (Borrower)
- Sh. Sant Lal Aggarwal (Director)
- Smt. Sudha Pawa (Director)

Accordingly, Show Cause notice of 21 days was issued on 22.04.2025 to the above Borrower i.e. M/s Jagat Agro Commodities Pvt. Ltd. & its related parties who were involved in the events of default. They were informed, if they so desire, they can make a representation to the Bank within 21 days from receipt of notice, as to why they should not be classified as wilful defaulters. In response, Smt. Sudha Pawa (Director), submitted representations dated 20.05.2025.

Accordingly, based on the representation dated 20.05.2025, the Identification Committee, in its meeting held on 19.06.2025, deliberated upon the representation.

Deliberation of the Committee:

The Representor (Smt. Sudha Pawa) acknowledged receipt of the Show Cause Notice dated 22.04.2025, and contends that the notice proposes to classify the borrower and related parties as "wilful defaulters" based on allegations such as diversion of funds, related party transactions, routing of funds to associate concerns, and manipulation of books, all of which are said to be based on the Forensic Audit Report dated 15.07.2019 prepared by M/s Rajvanshi & Associates and deliberated by the Committee on 3.4.2025. She also stated that the borrower neither has been furnished with a copy of the forensic audit report dated 15.07.2019, nor has received the report of the Committee for Identification of Wilful Defaulters dated 03.04.2025. These documents form the basis of the allegations against the borrower in the notice. The failure to provide these materials constitutes a violation of the Reserve Bank of India's circular dated 30 July 2024, which mandates a transparent mechanism for identifying wilful defaulters.

The Committee noted that the Forensic Audit Report dated 15.07.2019 formed the basis for initiating the wilful default process. The copy of the said forensic audit report was already provided to the borrower along with the Show Cause Notice dated 22.04.2025, in full compliance with the RBI Master Directions dated 30.07.2024. For the party's convenience, another copy of the forensic audit report has also been sent vide Bank's letter dated 12.06.2025. Hence, the claim regarding non-receipt of the report is incorrect and not tenable.

The Representor referred to judgments including Milind Patel vs. Union Bank of India and T. Takano vs. SEBI to argue that all material documents should be provided to the noticee to ensure fairness, and further claims that the absence of the Committee's report dated 3.4.2025 violates the principles of natural justice.

The Committee noted that due process as per RBI Master Directions has been followed, including disclosure of all relevant documents such as the Forensic Audit Report. The deliberations of the Identification Committee are mentioned in the show cause notice itself. Further, the borrower has been given due opportunity to respond to the allegations and all principles of natural justice have been complied with.

The Representor stated that she was not involved in the day-to-day operations or decision-making of the company and that the notice does not attribute any specific role or responsibility to her which would justify classifying her as a wilful defaulter.

The Committee noted that Representor has not provided any evidence or documents in support of her statement hence, cannot be accepted.

The Representor further submitted that the notice does not mention any opportunity for personal hearing, which violates the principle of natural justice, especially considering the serious consequences of being declared a wilful defaulter.

The Committee noted that the personal hearing is an integral part of the process as per RBI Master Directions. The opportunity for hearing before the Review Committee shall be duly extended to all concerned parties, including Smt. Sudha Pawa, before taking any final decision.

Therefore, after careful examination of the facts and material available on record, the Committee concluded that the Borrower and its related parties have defaulted in meeting their repayment obligations to the Bank and have been involved in acts constituting wilful default. They are, hence, fit to be identified as wilful defaulters under the grounds specified in the RBI Master Directions dated 30.07.2024.

Diversion of Funds:

Forensic Auditor namely M/s Rajvanshi & Associates Pvt. Ltd., in its report dated 15.07.2019 informed that funds have been diverted on the part of the borrower as - The Company made adjustments in books of accounts through passing journal entry and squaring up the accounts which was wrong practice and it seems the company could not explain the rationale behind these transactions. There were 64 accounts which were having such entries and total sum of Rs. 193.71 Crore was adjusted (from 01.04.2014 to 30.06.2015).

Further, the company was routing its turnover mostly through bank. But in above cases, company accounts were being adjusted by way of passing book entries. This means that the turnover of about 193.71 Crores was not routed through bank.

Funds were routed to M/s Divine Infracon Pvt. Ltd. through M/s Jagat Overseas (Associate concern of M/s Jagat Agro Commodities Pvt. Ltd.)

Payments were made to those parties who were apparently not engaged in same line of activities.

Related Parties sales/purchases were carried out to inflate sales turnover. Company disposed off the Stock. But the sale proceeds were not routed from account to pay Bank dues.

Fudging the books of accounts. Purchases at higher price and selling to same parties at lower price/sale in loss to same party

ORDER OF THE COMMITTEE FOR IDENTIFICATION OF WILFUL DEFAULTERS:

The Identification Committee-1, constituted in consonance with RBI guidelines and after due consideration of the overall facts, the charges levelled against the Borrower and its related parties directed to identify the following persons as wilful defaulters on the following grounds:

S.No.	Name	Designation/Status	Charge
1	M/s Jagat Agro Commodities Pvt. Ltd.	Borrower	Diversion of Funds
2	Sh. Sant Lal Aggarwal	Director	
3	Smt. Sudha Pawa	Director	

The Committee directed to issue the Order accordingly and to serve the same upon the borrower and its related parties.

However, the Committee directed that the above-named persons are free to make a written representation against the order of Identification Committee, within a period of 15 days from the date of receipt of this order to the Review Committee-1 headed by the MD & CEO of the Bank at the following address: Punjab National Bank, SAM Division, Corporate Office, 3rd Floor, Plot No.4, Sector 10, Dwarka, New Delhi, PIN: 110075. It is further informed that an opportunity of personal hearing shall be provided by the Review Committee headed by the MD & CEO of the Bank before final declaration.

Identification Committee-1 constituted in consonance with the RBI directives comprises of the following members:

- Executive Director (Head of Committee)
- Chief General Manager, TMD, Head Office
- General Manager, SAMD HO &
- Assistant General Manager, Law Division HO (invitee)

The Identification Committee-1, has authorized the undersigned to send this ORDER OF THE COMMITTEE FOR IDENTIFICATION OF WILFUL DEFAULTERS under her Signature.

(Neeru Salji)
Assistant General Manager (Law)

केनरा बैंक Canara Bank

STRESSED ASSETS MANAGEMENT BRANCH, Circle Office Building, 8th Floor, 'B' Wing, C-14, G-Block Bandra-Kurla Complex, Bandra East, Mumbai - 400 051
Tel +91 22-2269 238762/8744/8771, Email: cb15550@canarabank.com

SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the Symbolic Possession of which has been taken by the Authorized Officer of Canara Bank, will be sold on "As is where is", and "As is what is" basis on 29.07.2025 for recovery of US Dollar 4,529,235.76 (US Dollar Four Million Five Hundred Twenty Nine Thousand Two Hundred Thirty Five and Seventy Six Cent Only) equivalent to Rs. 38,41,13,161.72 (Rupees, Thirty Eight Crores Forty One Lacs Thirteen Thousand One Hundred Sixty One and Paise Seventy Two Only @ exchange rate 1 USD = INR 84.8075) and further interest and other charges from 09.07.2020 onwards, due to the SAM Branch of Canara Bank from M/s. Ethos Ventures (Borrower), Mr. Nagarjun Godalmudi Vasudeo Rao (Guarantor) and M/s Jubilant Overseas Limited (Guarantor) and M/s Gold Value homes Pvt Ltd (Mortgagor & Guarantor).

Sr. No	Description of the Property	Reserve Price	Earnest Money Deposit
1.	Land adm 44350 sq. mt. situated at Gat No. 643 and 647, Village Khandpoli, Taluka Sudhagad, Dist - Raigad in the name of M/s. Gold Value Homes Pvt. Ltd. (Property is not Demarcated)	Rs. 5,54,00,000/-	Rs. 55,40,000/-

The Earnest Money Deposit shall be deposited on or before 28.07.2025 upto 5 p.m. There is no encumbrance to the knowledge of the Bank. EMD amount of 10% of the Reserve Price is to be deposited by way of Demand Draft in favour of Authorized Officer, Canara Bank SAM Branch Mumbai or deposited in E-Wallet of M/s. PSB Alliance Private Limited (BAANKNET) portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan on or before 28.07.2025 upto 5.00 pm and other documents to be submitted to service provider on or before 28.07.2025 upto 5.00 pm.

Date of inspection of property: 25.07.2025 with prior appointment with Authorized Officer (Between 10:00 am to 02:00 pm)

ANY PERSON WHO BRINGS SUCCESSFUL BIDDER SHALL BE ENTITLED TO 1% OF SALE VALUE OF THE PROPERTY OR CONTRACTUAL LIABILITY WHICHEVER IS LESS WITH MINIMUM OF Rs. 10,000/- UPTO MAXIMUM OF Rs 3,00,000/- (INCLUDING GST)

For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Mr. Kishore Mane, Authorised Officer, Canara Bank, SAM Branch, Mumbai (M-8097590940) or Mr. Rupesh Pillewanj Mob. No. 9380160126/E-mail id : cb15550@canarabank.com during office hours on any working day or the service provide M/s PSB Alliance (BAANKNET), Unit-1, 3rd Floor, VIOS Commercial Tower, Near Wadala Truck Terminal, Wadala East, Mumbai-400 037, Help desk no (8291220220), (support.BAANKNET@psballiance.com), Website - <https://baanknet.com>.

Date: 14.07.2025
Place: Mumbai

Sd/-
Authorised Officer
Canara Bank, SAM Branch

Maharashtra Maritime Board Ministry of Fisheries & Ports Government of Maharashtra

Narendra Modi Prime Minister
Devendra Fadnavis Chief Minister

MAHARASHTRA MARITIME SUMMIT 2025

Building a Sustainable, Connected and Globally Competitive Maritime Maharashtra

Inauguration by
Devendra Fadnavis
Chief Minister

Date | Time
16th July 2025 | 9:00 AM to 4:00 PM

Venue : The Regal Room, Hotel Trident, Nariman Point, Mumbai

Maharashtra Maritime Board Ministry of Fisheries & Ports Government of Maharashtra

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Devendra Fadnavis Chief Minister
Eknath Shinde Deputy Chief Minister
Ajit Pawar Deputy Chief Minister
Nitesh Rane Minister, Fisheries & Ports

Devendra Fadnavis Chief Minister
Eknath Shinde Deputy Chief Minister
Ajit Pawar Deputy Chief Minister
Nitesh Rane Minister, Fisheries & Ports

STRESSED ASSET MANAGEMENT DIVISION (SAM), HEAD OFFICE PLOT NO.4, SECTOR-10, DWARKA, NEW DELHI-110075

24.06.2025

ORDER OF THE COMMITTEE-1 FOR IDENTIFICATION OF WILFUL DEFAULTERS PASSED IN PROCEEDINGS CONDUCTED AT HEAD OFFICE ON 19.06.2025.

M/s Jagat Agro Commodities Pvt. Ltd. (Rs. 60.25 Crore)
SAMB: Delhi
Date of NPA: 25.12.2016

In terms of RBI Master Directions RBI/DoR/2024-25/122 DoR.FIN.REC.No.31/20.16.003/2024-25, 30 July 2024, a meeting of the Committee for Identification of Wilful Defaulters of the Bank was held on 03.04.2025. The Identification Committee concluded that events of wilful default in the Borrower's account(s) had occurred and gave its approval for issuance of Show Cause Notice for identifying the following person(s) as wilful defaulters:

- M/s Jagat Agro Commodities Pvt. Ltd. (Borrower)
- Sh. Sant Lal Aggarwal (Director)
- Smt. Sudha Pawa (Director)

Accordingly, Show Cause notice of 21 days was issued on 22.04.2025 to the above Borrower i.e. M/s Jagat Agro Commodities Pvt. Ltd. & its related parties who were involved in the events of default. They were informed, if they so desire, they can make a representation to the Bank within 21 days from receipt of notice, as to why they should not be classified as wilful defaulters. In response, Smt. Sudha Pawa (Director), submitted representations dated 20.05.2025.

Accordingly, based on the representation dated 20.05.2025, the Identification Committee, in its meeting held on 19.06.2025, deliberated upon the representation.

Deliberation of the Committee:

The Representor (Smt. Sudha Pawa) acknowledged receipt of the Show Cause Notice dated 22.04.2025, and contends that the notice proposes to classify the borrower and related parties as "wilful defaulters" based on allegations such as diversion of funds, related party transactions, routing of funds to associate concerns, and manipulation of books, all of which are said to be based on the Forensic Audit Report dated 15.07.2019 prepared by M/s Rajvanshi & Associates and deliberated by the Committee on 3.4.2025. She also stated that the borrower neither has been furnished with a copy of the forensic audit report dated 15.07.2019, nor has received the report of the Committee for Identification of Wilful Defaulters dated 03.04.2025. These documents form the basis of the allegations against the borrower in the notice. The failure to provide these materials constitutes a violation of the Reserve Bank of India's circular dated 30 July 2024, which mandates a transparent mechanism for identifying wilful defaulters.

The Committee noted that the Forensic Audit Report dated 15.07.2019 formed the basis for initiating the wilful default process. The copy of the said forensic audit report was already provided to the borrower along with the Show Cause Notice dated 22.04.2025, in full compliance with the RBI Master Directions dated 30.07.2024. For the party's convenience, another copy of the forensic audit report has also been sent vide Bank's letter dated 12.06.2025. Hence, the claim regarding non-receipt of the report is incorrect and not tenable.

The Representor referred to judgments including Milind Patel vs. Union Bank of India and T. Takano vs. SEBI to argue that all material documents should be provided to the noticee to ensure fairness, and further claims that the absence of the Committee's report dated 3.4.2025 violates the principles of natural justice.

The Committee noted that due process as per RBI Master Directions has been followed, including disclosure of all relevant documents such as the Forensic Audit Report. The deliberations of the Identification Committee are mentioned in the show cause notice itself. Further, the borrower has been given due opportunity to respond to the allegations and all principles of natural justice have been complied with.

The Representor stated that she was not involved in the day-to-day operations or decision-making of the company and that the notice does not attribute any specific role or responsibility to her which would justify classifying her as a wilful defaulter.

The Committee noted that Representor has not provided any evidence or documents in support of her statement hence, cannot be accepted.

The Representor further submitted that the notice does not mention any opportunity for personal hearing, which violates the principle of natural justice, especially considering the serious consequences of being declared a wilful defaulter.

The Committee noted that the personal hearing is an integral part of the process as per RBI Master Directions. The opportunity for hearing before the Review Committee shall be duly extended to all concerned parties, including Smt. Sudha Pawa, before taking any final decision.

Therefore, after careful examination of the facts and material available on record, the Committee concluded that the Borrower and its related parties have defaulted in meeting their repayment obligations to the Bank and have been involved in acts constituting wilful default. They are, hence, fit to be identified as wilful defaulters under the grounds specified in the RBI Master Directions dated 30.07.2024.

Diversion of Funds:

Forensic Auditor namely M/s Rajvanshi & Associates Pvt. Ltd., in its report dated 15.07.2019 informed that funds have been diverted on the part of the borrower as - The Company made adjustments in books of accounts through passing journal entry and squaring up the accounts which was wrong practice and it seems the company could not explain the rationale behind these transactions. There were 64 accounts which were having such entries and total sum of Rs. 193.71 Crore was adjusted (from 01.04.2014 to 30.06.2015).

Further, the company was routing its turnover mostly through bank. But in above cases, company accounts were being adjusted by way of passing book entries. This means that the turnover of about 193.71 Crores was not routed through bank.

Funds were routed to M/s Divine Infracon Pvt. Ltd. through M/s Jagat Overseas (Associate concern of M/s Jagat Agro Commodities Pvt. Ltd.)

Payments were made to those parties who were apparently not engaged in same line of activities.

Related Parties sales/purchases were carried out to inflate sales turnover. Company disposed off the Stock. But the sale proceeds were not routed from account to pay Bank dues.

Fudging the books of accounts. Purchases at higher price and selling to same parties at lower price/sale in loss to same party

ORDER OF THE COMMITTEE FOR IDENTIFICATION OF WILFUL DEFAULTERS:

The Identification Committee-1, constituted in consonance with RBI guidelines and after due consideration of the overall facts, the charges levelled against the Borrower and its related parties directed to identify the following persons as wilful defaulters on the following grounds:

S.No.	Name	Designation/Status	Charge
1	M/s Jagat Agro Commodities Pvt. Ltd.	Borrower	Diversion of Funds
2			

